

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 653 of 2011

Vijay Kumar Sharma, son of late Kamleshwari Sharma, resident of village-Maniama, PO+PS-Kako, District-Jehanabad(Bihar), at present posted and working as Junior Engineer, Dhanwar Block, PO+PS-Dhanwar, District-Giridih (Jharkhand) Petitioner

-- Versus --

1.The State of Jharkhand
2.Atwari Das, son of late Khago Das, r/o Village-Padaria, PO+PS-Dhanbar, Dist. -Giridih (Jharkhand) Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Raj Vardhan, Advocate

For the State :- Mr. P.D. Agarwal, Spl.PP

7/05.04.2021 Heard Mr. Raj Vardhan, the learned counsel for the petitioner and Mr. P.D.Agarwal, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received whereby it has been informed that the judgment has been passed on 28.06.2018 in which accused Vijay Kumar Sharma has been acquitted.

In that view of the matter, the instant criminal miscellaneous petition has become infructuous.

Dismissed as infructuous.

(Sanjay Kumar Dwivedi, J)

SI/